

Government of India
Ministry of Overseas Indian Affairs

LOK SABHA
UNSTARRED QUESTION NO. 586
To be answered on 2nd December, 2015

Non-compliance of Orders by NRIs

586. SHRI B. SRIRAMULU:

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

प्रवासी भारतीय कार्य मंत्री

- (a) whether Non-Resident Indians (NRIs) are not complying with the orders issued by the Indian courts including summons issued to them;
- (b) if so, the details thereof and the reaction of the Government in this regard;
- (c) the total number of cases pending in Indian courts against NRIs at present; and
- (d) the efforts being made for quick disposal of the aforesaid pending cases?

ANSWER

MINISTER OF STATE FOR OVERSEAS INDIAN AFFAIRS
GENERAL V.K. SINGH (RETD.)

(a) & (b): The Ministry of Home Affairs examines and forwards Judicial documents including summons issued by the various Indian Judicial Authorities to the Indian Mission/ Judicial Authorities abroad for further service upon the persons residing there irrespective of their citizenship. Similar assistance is sought by the Ministry of Law & Justice in respect of civil/ commercial matters. There is no information received from the Hon'ble Indian Courts about non-compliance of their summons, i.e. appearance in the respective Indian Courts by NRIs.

(c) & (d): Such information is not maintained by the Government.
